

with a multi-pronged, integrated approach. Encouraging unemployed and under-employed urban poor to set up small enterprises relating to servicing, petty business and manufacturing, is one of the many components of the programme. Those in the selected towns living below the poverty line and educated upto IXth standard are covered under this component.

(d) No, Sir.

(e) to (g) In view of the above does not arise.

[English]

Grant for Bihar

3485. SHRI THOMAS HANSDA : Will the PRIME MINISTER be pleased to state :

(a) the total amount of grant sanctioned and released by the Union Government for Bihar particularly for Jharkhand region during the last three years;

(b) whether State Government has urged the Planning Commission for additional grant for this region; and

(c) if so, the total grant demanded and sanctioned for the current year?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRIMATI RATNMALA D. SAVANOR) : (a) The outlays for the Annual Plan are finalised by the Planning Commission in consultation with the State Government for the State as a whole and not for any specific area of the State. The net normal Central assistance allocated and released to Bihar during the last 3 years are as follows :

(Rs. crore)

Annual Plan	Amount allocated	Amount released
1994-95	947.31	890.32
1995-96	1053.86	1008.31
1996-97	1276.98	1109.83

(b) and (c) Question Does not arise.

[Translation]

Influx of Rural Population

3486. SHRI SUSHIL CHANDRA : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the urban population is increasing at a very fast rate each year due to exodus of people from the rural areas to the urban areas;

(b) if so, the reasons therefor; and

(c) the action taken by the Government to check the exodus of people from rural areas?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU) : (a) Available data indicate that urban population is increasing at a fast rate partly due to the migration of people from the rural areas to the urban areas, and to a larger extent due to natural increase in population.

(b) People migrate to urban areas because of prosperity pull factors (attraction of cities for jobs) and poverty-push factors (poor living conditions in rural areas). High natural growth in population is attributable to high (birth rate - death rate) differential in urban areas.

(c) The Government of India has adopted a two-pronged approach to deal with the problems of migration of population from villages to the cities. These are development of rural areas and upgradation of living conditions of the rural poor through a number of rural development and employment generation schemes such as Jawahar Rozgar Yojana (JRY), Integrated Rural Development Programme (IRDP), Million Wells Scheme (MWS), Employment Assurances Scheme (EAS), Development of Women and Children in Rural Areas (DWCRA), Training of Rural Youth for Self-Employment (TRYSEM), Drought Prone Areas Programme (DPAP), Desert Development Programme (DDP), Rural Water Supply (RWS) etc., and development of selected regional urban growth centres to enable them to emerge as places of economic growth and employment opportunities for surrounding rural hinterlands through the scheme of Integrated Development of Small and Medium Towns (IDSMT).

[English]

Jurisdiction of CAT

3487. SHRI CHAMAN LAL GUPTA : Will the PRIME MINISTER be pleased to state :

(a) whether Department of Education has of late approached the Department of Personnel and Training to bring employees of Kendriya Vidyalaya Sangathan under the jurisdiction of CAT;

(b) if so, whether ther request has since been acceded to this request;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) Yes, Sir.

(b) to (d) The Question of bringing the employees of Kendriya Vidyalaya Sangathan and some other

Organisations under the jurisdiction of Central Administrative Tribunal (CAT) is dependent on the assessment of additional workload as a result thereof on the CAT for which the concerned Ministries/Departments have yet to supply some additional information.

Agreement with Bhutan

3488. SHRI AMAR ROYPRADHAN : Will the PRIME MINISTER be pleased to state :

(a) whether a treaty relating to promotion of and fostering the relations of friendship and neighbourliness was signed at Darjeeling on August 8, 1949 by the representatives of Government of India and the then Maharaja of Bhutan;

(b) whether as per that Government of India agreed to make on payment of Rupees five lakhs per annum to Government of Bhutan on the tenth day of every January, if so, on what account; and

(c) whether the said amount of Rupees five lakhs is being paid to Government of Bhutan regularly?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI KAMLA SINHA) : (a) Yes, Sir.

(b) Yes, Sir. As per Article 3 of the Treaty, in place of the compensation granted to the Government of Bhutan under Article 4 of the Treaty of Sinchula and enhanced by the treaty of January 8, 1910 and the temporary subsidy of Rupees one lakh per annum granted in 1942 the Government of India agreed to make an annual payment of Rupees five lakhs to the Government of Bhutan.

(c) Yes, Sir. The payment is being made to the Government of Bhutan regularly.

Infrastructure and Housing Projects

3489. SHRI G.A. CHARAN REDDY : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Asian Development Bank has earmarked funds for the development of infrastructure and housing projects in the country during the current year;

(b) if so, whether the Government have prepared an action plan to utilise the funds in respect of the core sector and housing projects;

(c) if so, the details of the proposed plan, State-wise; and

(d) the extent to which the housing and core sector projects are likely to be completed under this during 1997-98?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU) : (a) to (c) The Asian Development Bank has extended a line of credit of US \$ 85 million

for the Karnataka Urban Infrastructure Development Project for development of an integrated urban infrastructure and institutional strengthening programme to provide and/or upgrade essential urban infrastructure services in four selected towns in the Bangalore sub-region, i.e. Mysore, Tumkur, Ramanagaram and Channapatna. The Loan Agreement for this project was signed in May, 1996.

In addition another loan of US \$ 20 million has been allocated to Housing Development Finance Corporation for housing projects for the economically weaker section in the State. This loan agreement was signed in December, 1996 and the entire amount of US \$ 20 million will be drawn during 1997-98.

The Bank has also included a Housing Finance Facility Project of US \$ 250 million, in the pipeline for possible assistance during 1997, which may be increased to US \$ 300 million. The borrowers under this project will be National Housing Bank, Housing and Urban Development Corporation Ltd. (HUDCO) and Housing and Development Finance Corporation (HDFC). The project seeks lending for housing through Community based Finance Institutions (CFIs), Housing Finance Institutions, co-operatives or directly to beneficiaries for slum improvement and low income housing sub-projects and expanding the national housing finance system. The details of the project will be known after negotiations are held and agreements signed with Asian Development Bank.

(d) So far Karnataka Urban infrastructure Project is concerned, it has been planned to be implemented upto June, 2000, followed by one year maintenance period after completion of the projects which will extend through to June, 2001.

Nutrition Programme in Kerala

3490. SHRI T. GOVINDAN : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are reconsidering the move to reduce assistance from World Food Programme for Supplementary Nutrition Programme to Kerala; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI RENUKA CHOWDHURY) : (a) and (b) Due to resource crunch with World Food Programme under India Country Programme (ICP) (1997-2000), World Food Programme have proposed to supply reduced food assistance of 70,000 ton per annum worth US \$ 27 million against the food requirement worth US \$ 60 million per annum for the on-going World Food Programme assisted projects in the country. Therefore, the allocation to all the on-going World Food Programme has been reduced accordingly.